

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
Court - 2**

IA/350(AHM)2021 in CP(IB) 397 of 2018

**Coram: HON'BLE Mr. MADAN BHALCHANDRA GOSAVI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 08.06.2021**

Name of the Company: Kiran Shah RP of M/s KSL & Industries Ltd
V/s
Suspended Management of M/s KSL & Industries
Ltd & Anr.

Section 19(2) of the Insolvency and Bankruptcy Code, 2016, 60(5), 2016
r.w Rule 11 NCLT, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

ORDER
(through video conferencing)

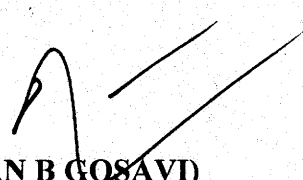
No one appeared for the Applicant. Mr. Monaal Davawala, Advocate appeared on behalf of erstwhile RP.

The matter stands adjourned to 13.07.2021

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**(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)**

Dated this the 08th day of June, 2021


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**